IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI

ST/COD/42428, 42430, 42432/2013
ST/S/42429, 42431, 42433/2014
in ST/42470 -42472/2013

(Arising out of Order-in-~~Appeals~~ original No. 97-99/2012 dated 31.07.2012 passed by the Commissioner of Service Tax, Chennai)

M/s. Antony Projects (P) Ltd. — Appellants

Vs.

CST, Chennai — Respondent

Appearance

Shri M. Kannan, Advocate,
for the Appellant

Shri K.P. Muralidharan, AC (AR)
for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: 01.09.2017

FINAL ORDER No. 41929-41931/2017

Per Bench

The above case has come up for hearing as per the published list. On perusal of records, it is seen that the matter is stayed by Hon'ble High Court of Madras. Both sides have not been able to submit when the matter is likely to be disposed by the Hon'ble High Court. Ahead of the transition of Indirect Tax to GST, this

Customs, Excise & Service Tax Appellate Tribunal

Tribunal has been given a mandate to dispose of all old cases. Viewed in this light, we are of the considered opinion that it would be appropriate and prudent to close the file for the purpose of statistics. We, however make it clear that the appeals along with stay order / interim orders, if any, will continue before the Tribunal and the matter is closed only for the purpose of statistics. Both sides are at liberty to file application before the Tribunal to reopen the matter as and when the case is disposed by the Hon'ble High Court or in case of any change of circumstance.

2. In the result, the appeals are disposed as file closed.

(Operative part of the Order pronounced in the open court)

(MADHU MOHAN DAMODHAR) Member (Technical)	(SULEKHA BEEVI C.S.) Member (Judicial)

BB

Excise & Service Tax Appellate Tribunal

प्रमाणित प्रति / Certified True Copy
2-2-19
सहायक पंजीकार / Asst. Registrar
सीमाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (CESTAT)
चेन्नै / CHENNAI